

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1044/90

New Delhi, this the 8th day of August, 1994.

HON'BLE SHRI JUSTICE D.L.MEHTA, VICE CHAIRMAN (J)

HON'BLE SHRI B.K.SINGH, MEMBER (A)

Shri Gopal Kansal
Surveyor & Assistant Grade I
under Commander Works Engineer,
Opp. Dun School, Dehradun Cantt.
(UP)

(By Shri BC Madhok for Shri BS Maini
Vs. Advocate)

..Applicant

Union of India, through:

1. The Secretary,
Ministry of Defence,
Govt. of India, South Block,
New Delhi.

2. Engineer-in-Chief,
Army HQs Kashmer House,
Rajaji Marg, New Delhi.

3. Chairman,
Union Public Service Commission,
Shahjahan Road, New Delhi.

..Respondents

(By Shri VSR Krishna, Advocate)

ORDER (ORAL)

HON'BLE MR.JUSTICE D.L.MEHTA VICE CHAIRMAN (J)

Heard learned counsels for the parties.

In the relief clause, reference about the impugned orders has not been given. However at page 1 of the O.A. it has been mentioned that the impugned order dated 8-3-1990 passed by the Director of Personnel, Pramukh Engineer, Engineer-in-Chief, New Delhi (An.A2) is the impugned order. We have perused the record of this case and annexure A1 dated 7-3-90 is a list of persons who have been empanelled for the post of Assistant Surveyor of Works by the Selection Board/D.P.C. Annexure A2 is also a panel for promotion to the grade of Assistant Surveyor of Works in the Military Engineering Services and in both the annexures names of the persons who were found suitable and selected have been empanelled. None of the persons who were selected is a party. On account of non-joinder of the parties, the O.A. is rejected.

There will be no order as to costs.

(B. K. SINGH)
Member (A)

(M)

D. L. MEHTA
Vice Chairman (J)